

(c) whether it is also a fact that Government has received many suggestions in this regard, including that of the Supreme Court of India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Keeping in view the changes in the social realities and emerging dimensions in the nature of crime and violence, the Government of India reviews the existing laws, procedures and system of administration of justice including powers of the National Human Rights Commission. This is a continuous process.

Prevention of terrorist attacks on Jammu and Kashmir border

†2607. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has taken the toughest possible decision for the prevention of terrorist attacks taking place at Jammu and Kashmir border;

(b) if so, the details thereof;

(c) whether it is a fact that efforts have been made to prevent terrorist attacks for several years, however the situation remains unresolved till date, if so, the reasons therefor; and

(d) the number of terrorists neutralized by our security personnel and the number of security personnel martyred during last two years, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The State of Jammu and Kashmir has been affected by terrorist violence that is sponsored and supported from across the border. The levels of terrorist violence in the hinterland of Jammu and Kashmir are linked to the infiltration from across the border. The Government of India in tandem with the State Government, have adopted a multi-pronged approach to contain cross border infiltration, which, *inter-alia*, include strengthening of border management and multi-tiered deployment along the International Border/Line of Control, and near the ever changing infiltration routes, construction/maintenance of border fencing, construction of culverts/bridges on nullahs, improved technology, weapons and equipments for SFs, improved intelligence and operational coordination, installation of border floodlight on the International Border (IB) and synergizing intelligence flow to check infiltration and pro-active action against terrorists within the State.

† Original notice of the question was received in Hindi.

The Government regularly reviews the security situation in the State of Jammu and Kashmir and necessary directions are given from time to time. The Government has also continuously encouraged policies to mainstream the youth, including providing employment opportunities to wean them away from militancy.

(d) The details of terrorist neutralized and security force personnel martyred in Jammu and Kashmir in the terrorist violence incidents during the last 2 years and current year (upto 31.07.2017) are as under:-

Sl. No.	2015	2016	2017 (upto 31.07.2017)
1. Security Force Personnel martyred	39	82	39
2. Terrorists killed	108	150	115

Human trafficking of children and women

2608. SHRIMATI SAROJINI HEMBRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many children and women were victims of human trafficking in India in 2016 and in 2017 till date;

(b) whether the percentage of human trafficking of children and women are on the rise during the last three years;

(c) if so, the details thereof; and

(d) Government's action in this regard to control and also end the child and women trafficking in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per data compiled by National Crime Records Bureau, 5229 women and 9034 children were reported as trafficked during 2016. 1663 women and 2336 children were reported as trafficked during 2017 (up to May).

(b) and (c) State and UT-wise details of children and women trafficked and rescued from 2014 to 2017 (up to May, 2017) are given in the Statement (*See below*).

(d) Police is a State subject. To improve the efficiency of States in tackling the crime of human trafficking, MHA has issued various comprehensive advisories from time to time. For strengthening the law enforcement response against Trafficking in Persons, MHA has released funds for establishment of Anti Human Trafficking Units in various districts of the States. Training is also provided to State Police personnel in prevention and investigation of the crime of trafficking.